

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Except in the Supreme Court and four High Courts, the pendency in other High Courts at the end of 1974 has increased as compared to 1973.

(b) and (c). A statement giving the information as on 31-12-1974 is attached.

Statement

S.No.	Name of the Court	Cases pending for more than three years ending December, 1974
	SUPREME COURT	4,335
	HIGH COURT	
1.	Allahabad	26,631
2.	Andhra Pradesh	361
3.	Bombay	18,641
4.	Calcutta	30,514
5.	Delhi	7,673
6.	Gauhati (formerly Assam and Nagaland)	377
7.	Gujarat	2,905
8.	Himachal Pradesh	226
9.	Jammu and Kashmir	179
10.	Kerala	490
11.	Madhya Pradesh	7,032
12.	Madras	3,319
13.	Karnataka	127
14.	Orissa	939
15.	Patna	1
16.	Punjab & Haryana	12,112
17.	Rajasthan	3,019

Pollution caused by the Zuari Agro-Chemicals Factory

8820. SHRI DHAMANKAR;
SHRI VASANT SATHE:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the problem of pollution caused by Zuari Agro-chemicals Factory in Goa has assumed serious proportion;

(b) if so, whether the Central Government have sent any directive to the Government of Goa and the reaction of the Goa Government thereto; and

(c) effective steps taken/proposed to eradicate pollution hazards?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) to (c). Following the sighting of some dead fish in the vicinity of the fertilizer factory at Goa in September 1973, expert studies were organised and these showed that while the fish mortality could not be attributed to the factory effluents, the arsenic and ammonia contained in them had at times exceeded the permissible limits and that the company should take appropriate measures to correct the situation. In regard to the effluents containing arsenic, the company took certain short-term measures to reduce the pollution. As a long term measure, the company has drawn up plans for a change over to a new process known as the 'Benfield' process, which eliminates the use of arsenic. Necessary clearance in regard to the proposed change over has also been given by the Government of India. The changeover is expected to be implemented shortly.

In regard to the effluents containing ammonia, presently being discharged into Bissu Reservoir satisfactory arrangements for their disposal have yet to be evolved. Since measures like grouting were unsuccessful to

arrest seepages from the reservoir, the company has submitted proposals to Government for setting up necessary facilities which include a cooling tower, a stripper and a condenser to reduce the ammonia contained in the effluents to permissible limits. Pending completion of these facilities the company had approached the Central Board for Prevention and Control of Water Pollution for permission to discharge the effluents into the sea. The company has been informed that this could be agreed to provided the effluents conform to IS standards for discharge into inland streams.

The District Magistrate, Goa is understood to have ordered the closure of the factory on 19-4-1975. No directive has been issued by Government to the Government of Goa in regard to this matter.

Closure of D.M.T. Unit of Indian Petro-Chemical Corporation

**8821. SHRI DHAMANKAR:
SHRI VASANT SATHE:**

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Indian Petro-Chemicals Corporation's Unit producing D.M.T. has to be closed due to heavy stock piling;

(b) if so, facts of the matter; and

(c) steps taken/proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). The D.M.T. Plant of Indian Petrochemicals Corporation Limited had to be temporarily shut down with effect from 17th January, 1975, due to poor off-take of DMT and consequential heavy stock piling of the product at that time. The off-take of DMT gradually picked up and the plant has been re-started with effect from 13th March, 1975.

(c) Does not arise.

TA/DA charged by officers for attending Social Function at Jaipur (Western Railway)

8822. SHRI ONKAR LAL BERWA: Will the Minister of RAILWAYS be pleased to state:

(a) whether on 6th February, 1975 the Divisional Superintendent Jaipur (Western Railway) arranged the function of marriage of his daughter at Jaipur and all the Divisional Superintendents, Head of Departments including General Manager attended the same,

(b) whether all these Railway Officers as mentioned in part (a) above, charged T.A. and D.A. for this journey;

(c) if so, the T.A. and D.A. charged by all the officers including these mentioned in part (a) above; and

(d) whether Government propose to order a probe to find out the facts by an enquiry through C.B.I.?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) It is a fact that on 6th February, 1975, Divisional Superintendent, Jaipur solemnised at Jaipur the marriage of his son (and not of his daughter) which was attended by some of the Western Railway Officers, including the General Manager, Western Railway, who happened to be there on 6th February, 1975 and 7th February, 1975 in connection with official meetings with the Rajasthan Chambers of Commerce and Industry and the Rajasthan Government.

(b) and (c). The information is being collected.

(d) No.